

TWZ

None appears for both sides. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence, posted for hearing before the court on 1.11.90.

30.8.90.

NVK & ND

Mr. T. A. Rajany proxy counsel for Mr. K. Karthikeya Panicker, counsel for the applicant

Mr. T. P. M Ibrahim Khan for the respondents

Shri T. A. Rajan, advocate submits that the reliefs prayed for in this application have already been granted and hence this application may be closed as, become infructuous.

In view of the above submission, we close this application as, become infructuous.

1.11.90

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MOZ